

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 363 OF 2017 &
IA NOS. 976 & 975 OF 2017 AND
APPEAL NO. 16 OF 2018

Dated: 08thMay, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

APPEAL NO. 363 OF 2017 &
IA NOS. 976 & 975 OF 2017

In the matter of:

GMR Warora Energy Limited

.... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission &Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr.Ambuj Dixit

Counsel for the Respondent(s) : Ms.Suparna Srivastava
Ms.Sanjana Dua for R-2

APPEAL NO. 16 OF 2018

In the matter of:

Thermal Powertech Corporation India Limited

.... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission &Anr.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Deep Rao

Counsel for the Respondent(s) : Ms.Suparna Srivastava
Ms.Sanjana Dua for R-2

ORDER**IA NO. 975 OF 2017****(for exemption from filing certified copy of impugned order)**

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel appearing for the Appellant submitted that IA No.975 of 2017 (*for exemption from filing certified copy of impugned order*) in the instant appeal may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, IA is allowed and the IA for exemption from filing certified copy of impugned order is disposed of at the risk of the counsel appearing for the Appellant.

APPEAL NO. 363 OF 2017 & APPEAL NO. 16 OF 2018

Learned counsel appearing for both the parties submitted that pleadings are complete in Appeal No. 363 of 2017.

The learned counsel, Ms. Sanjana Dua, appearing for the Respondent No.2 prays for another six weeks' time to file the reply in Appeal No.16 of 2018.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to take steps for filing her reply in this matter on or before 20.06.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 18.07.2018, after duly serving copy on the other side.

List these matters on 20.08.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Bn/pr